

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

R.A.No.234/2001

IN

OA No.2171/97

New Delhi, dated, this the 4th day of JUNE 2001

HON'BLE MR.S.R.ADIGE, VICE CHAIRMAN (A)

HON'BLE DR.A.VEDAVALLI MEMBER (J)

Gurcharanjit Singh,
S/o Chanan Singh,
R/o 19, Surya Niketan,
Vikas Marg,
New Delhi

...Review Applicant

Versus

Union of India,
through the
Secretary,
Ministry of Railway,
Rail Bhawan,
New Delhi-1

2. The Railway Board,
through Deputy Secretary (E) II,
Rail Bhawan,
New Delhi -11

3. UPSC
through its Secretary,
Dholpur House,
Shahjahan Road,
New Delhi-11

...Review Respondents.

ORDER (BY CIRCULATION)

S.R.Adige, VC(A):

Perused the RA.

2. The grounds contained in it do not bring it within the scope and ambit of Section 22(3)(f) A.T.Act read with Order 47 Rule 1 CPC under which alone any order/decision of the Tribunal can be reviewed.

3. In the guise of an RA applicant has sought to reargue the entire case which is not permissible in law, as has been held by the Hon'ble Supreme Court in A.T.Sharma Vs. A.P.Sharma & Ors. AIR 1979 SC 1047 as also in Chandrakanta & another Vs. Shekh Habib AIR 1964 SC 1372 and Thungabhadra Industries Ltd. Vs. Govt. of AP AIR 1964 SC 1372.

4. RA rejected.

A. Vedavaha

(DR. A. VEDAVALLI)
MEMBER (J)

(S.R. ADIGE)
VICE CHAIRMAN (A)

/ug/



प्रमाणित दस्तावेज़
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दिनांक/Dated.....

जनसहाय सचिवालय/Section Office
केन्द्रीय प्रशासनिक न्यायालय
Central Administrative Tribunal
प्रधान न्यायाधीश, नई दिल्ली
Principal Bench, New Delhi